

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

CUSTOMS APPEAL NO: 88287 OF 2014

[Arising out of Order-in-Appeal No: 1947 (GR.VA/B)/2014 (JNCH)/IMP-1870 dated 25th April 2014 passed by the Commissioner of Customs (Appeals), Mumbai – II.]

Elcomponics Sales Pvt Ltd

Unit A – 36, Sector 58, Noida

Dist: Gautam Budh Nagar, Uttar Pradesh - 201301

... *Appellant*

versus

Commissioner of Customs (Import)

Jawaharlal Nehru Customs House, Nhava Sheva

Tal: Uran, Dist: Raigad - 400707

...*Respondent*

APPEARANCE:

None for the appellant

Shri Krishna Azad, Assistant Commissioner (AR) for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)

HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: 85724/2025

DATE OF HEARING:

19/03/2025

DATE OF DECISION:

19/03/2025

PER: CORAM

None for the appellant.

2. It is seen from the records that notice was issued to the appellant, upon communication from the then Counsel of intent to withdraw from the case, of adjournment of the hearing to 3rd February 2025. Then, and subsequently on the adjourned date of 19th March 2025, none has recorded appearance on behalf of appellant. It would appear that the appellant is not interested in pursuing the appeal

3. The appeal is, therefore, dismissed in default for non-prosecution.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)